CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

1

ORIGINAL APPLICATION No.210/725/2019

Dated this Tuesday, the 17th day of December, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A) R.N.SINGH, MEMBER (J)

Jayesh M. Dhodi, an adult Indian Inhabitant, aged about 31 years, presently residing at House No.503, Post Amli, Mandir Falia, Silvassa, U.T. of Dadra and Nagar Haveli, Pin Code 396 230. - Applicant (None)

VERSUS

- Union of India Through the Administrator Union Territory of Dadra & Nagar Haveli, having office at Secretariat, Silvassa Dadra and Nagar Haveli Pin Code 396 230.
- 2. Development Commissioner, Having office at Secretariat, Silvassa Union Territory of Dadra and Nagar Haveli, Pin Code 396 230.
- Deputy Director (Transport), Having office at Transport Bhavan Athal, Silvassa, Union Territory of Dadra and Nagar Haveli, Pin Code 396 230.
- Mr. Kavaljitsinh Balwant Chauhan, Motor Vehicle Inspector, RTO, Silvassa, Union Territory of Dadra and Nagar Haveli, and also Residing at Plot No.228/5 Vrindavan Park Society, Opposite V.B.C.H. Hospital, Near Nirmal Jain Bungalow, Silvassa 396 230.

ORAL ORDER Per : R.Vijaykumar, Member (A)

When the case is called out neither the applicant nor the learned counsel for the applicant appeared.

- 2. This application has been filed on 22.08.2019 and objections had not been removed and despite calling the Advocate by the Registry to remove the objection as many as six grounds no action had been taken to this matter.
- 3. In the event, this application is dismissed in default for non-prosecution.

(R.N.Singh)
Member (Judicial)
kmg*

(R. Vijaykumar) Member (Administrative)

2/3/12